

Seventeenth Loksabha

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Title: Regarding service conditions of Home Guards -laid.

**SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE):** I want to draw the attention of this August House towards the problems of Home guards. Their services are equal to police personnel and casualties are also there throughout the country during police operations but they are getting very meagre wages when compared to other Police forces. They are demanding for regularization of their services for a long time.

During the year 1947, Govt. of India formulated an Act regarding the utilization of the services of the Home Guards. The State Government is paying daily wages to the Home Guards. Recruitment is taking place since 1962. Almost all of them belong to the communities of SCs, STs, BCs and OCs. Their services were mentioned in Home Guard Act as “self voluntary services”. This “self voluntary service” word may be deleted and their services may be regularized and pay and allowances may be sanctioned at par with Police Personnel working in BSF, CRPF, CASF, RAF, RPF, RPSF and Police, Fire, Prohibition, Excise, Forest, Jails, Rta. and also absorbed in the uniform service departments. In Andaman Nikobar, the services of Home Guards were regularized vide IA .No.01/2009 in Civil Appeal No.3379/2009, dated 10-09-2009. The Government of India also regularized the above orders vide Home Ministry letter No.N-U-114040/22/2009, ANL dated 28-1-2015. I request the government to take necessary steps and necessary instructions may be issued to the State Governments on the above demands of Home Guards of the Country.